



OFFICE OF THE COMMISSIONER COMMERCIAL TAX, M.P.

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FORM GST INS-01

AUTHORISATION FOR INSPECTION OR SEARCH

(See rule 139(1))

No./2024-25/67/AEB IND-A/09

Indore date: 02.04.2024

To,
Shri Yuvraj Patidar
Deputy Commissioner, State Tax, AEB Indore-A.

Whereas information has been presented before me and I have reasons to believe that-

A.

GSTIN : 23AA1FR2722H1ZD
Trade Name : RAJ RAJENDRA STEELS
Name & Address of Prop./ Part./ Director : 1. Sudhir Mehta S/o Chandmal Mehta (Partner),
2. Rajbahadur Mehta S/o Chandmal Mehta (Partner)
Add.-1, Shankracharya Marg, Ujjain, M.P. 456001.

- Has suppressed transactions relating to supply of goods and/or services
- Has suppressed transactions relating to the stock of goods in hand,
- Has claimed input tax credit in excess of his entitlement under the Act
- Has claimed refund in excess of his entitlement under the Act
- Has indulged in contravention of the provisions of this Act or rules made thereunder to evade tax under this Act,

OR

B.

- M/s.
- is engaged in the business of transporting goods that have escaped payment of tax
 - is an owner or operator of a warehouse or a godown or a place where goods that have escaped payment of tax have been stored
 - has kept accounts of goods in such a manner as is likely to cause evasion of tax payable under this Act.

OR

C.

- goods liable to confiscation/documents relevant to the proceedings under the Act are secreted in the business/residential premises detailed herein below-

Address of Principal place of bussiness:- 34, Udyogic chetra Dewas Road, Ujjain, M.P., 456010

And any other place found relevant during the course of inspection.

Therefore,-

- in exercise of the powers conferred upon me under sub-section (1) of section 67 of the Act, I authorize to require you to inspect the premises belonging to the above mentioned person with such assistance as may be necessary for inspection of goods or documents and/or any other things relevant to the proceedings under the said Act and rules made there under.
- in exercise of the powers conferred upon me under sub-section (2) of section 67 of the Act, I authorize and require you to search the above premises with such assistance as may be necessary, and if any goods or documents and/or other things relevant to the proceedings under the Act are found, to seize and produce the same forthwith before me for further action under the Act and rules made there under.

Any attempt on the part of the person to mislead, tamper with the evidence, refusal to answer the questions relevant to inspection/search operations, making of false statement or providing false evidence is punishable with imprisonment and/or fine under the Act read with section 179, 181, 191 and 418 of the Indian Penal Code.

Given under my hand & seal this on 02.04.2024 Valid for 03 working days.

Seal
Place



(Signature)
आनुमान अजिंजारी,
वर्ग 17/12/2024
म.प्र. व.प्र. विभाग

(Signature)
(Swatantra Kumar Singh)
Commissioner
State Tax, Madhya Pradesh